

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-207
IB-236(ND)/2020

IN THE MATTER OF:

LIC Housing Finance Limited
Vs.
K V Developers Private Limited

....APPLICANT

...RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 28.01.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SMT SAROJ RAJWARE
MEMBER (TECHNICAL)

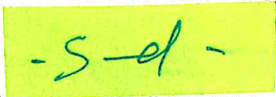
PRESENT:

For the Applicant : Ms. Rhea Luthra, Mr. Pardeep Dahiya, Mr. Prabhanshu,
Advocates
For the Respondent :
For the Intervener :

ORDER

Counsel for the Financial Creditor is present and is directed to issue Notice to the Corporate Debtor. The Counsel for the Financial Creditor is permitted to send Private notice at the Registered office of the Corporate Debtor by all modes and file the proof thereof.

List on 31.3.2020.


(SAROJ RAJWARE)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit